

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Misc. Application No.C/MISC/60301/2019  
in  
Appeal No. C/53892/2014-[DB]**

(Arising out of Order-in-Original No. 97/Cus/commr/DM/RTK/2013-2014 dated 31.03.2014 passed by the Commissioner, Rohtak)

**M/s D.R Foods Ltd**  
(G.T. Road, Karnal -132001)

**.....Appellant**

*VERSUS*

**Commissioner of Central Excise & S.T.  
Rohtak**  
(SCO-6, Sector-1, Rohtak, Haryana)

**.....Respondent**

**WITH**

**Misc. Application No. C/MISC/60302-60304/2019  
in  
Appeal No. C/53893-53895/2014 -[DB]**

**Rajesh Gupta, Director  
Jai Prakash Gupta, Director  
Ravi Gupta, Director**

**.....Appellant**

*VERSUS*

**Commissioner of Central Excise & ST.  
Rohtak**

**.....Respondent**

**APPEARANCE:**

Shri Akhil Krishan Maggu, Advocate for the Appellant

Shri Atul Handa, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE MR. Bijay Kumar, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 60570-60573 of 2019**

DATE OF HEARING: 20.05.2019  
DATE OF DECISION: 20.05.2019

**PER ASHOK JINDAL:**

Vide Order dated 01.04.2019 the appellants were directed to make a pre-deposit of Rs. 7.5% of the penalty imposed on them. Today, when the matter was called, the order dated 01.04.2019 was not complied by the appellants. In these circumstances, the appeals are dismissed for non-compliance of the order dated 01.04.2019.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)**  
**MEMEBR (JUDICIAL)**

**(BIJAY KUMAR)**  
**MEMBER (TECHNICAL)**